



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Application No. .... 1140 .... of 200 2

Applicant(s) .... Parburam Mohanty .... Respondent(s) .... U.O. 1

Advocate for Applicant(s) .... M/S. A.K. Mohapatra (I) .... Advocate for Respondent(s) ....  
B.P. Rath —  
P.K. Sahoo —

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

GPO for Rs 50/- filed.  
For consideration pl.  
D.M.  
24/10/02

Dy. Secy  
D.M.  
25/10/02

**REGISTER**

Registrat

Order dated 4.9.03

None appears for the applicant, although S/Shri A.K.Mohapatra-I, B.P.Rath and P.K.Sahu have filed Vakalathnama in this case. This case was filed on 24.9.02 with the following defects:-

- a) English translation of Annexure-4 was not furnished
- b) Address of the applicant and also of the Respondents have not been furnished in the cause title
- c) Address of Res.1 is incomplete.

..X

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 4.9.03  
issued to applicant by  
Post, the same copy  
of order issued to the  
Secretary, CAT Bar  
Association and in the  
Notice Board.

By  
10/9/03

D. V. Tolputra  
S. S. Tolputra

- d) Synopsis of the case not filed
- e) Copies of the O.A. have not been signed.

In the said premises, the applicant  
was asked to remove the defects by 1.11.02;  
but the same have not been removed so far.  
However, the applicant/his Advocates are  
hereby given liberty to remove the defects  
by 30.9.03; failing which this O.A. shall be  
dismissed without any reference to the Bench.

A copy of this order be sent to the  
applicant in his address given in the O.A.  
Copies of this order be also affixed on the  
Notice Board and be supplied to the C.A.T.  
Bar Association.

Y. S. Tolputra  
MEMBER (JUDICIAL)